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No.23, Monday, August 3, 2009/ Sravana 12, 1931 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

**SECRETARY GENERAL**

Shri P.D.T. Achary

**LOK SABHA DEBATES**

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LOK SABHA

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Monday, August 3, 2009/ Sravana 12, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]



MADAM SPEAKER: Question No.421.

हू(व्यवधान)

अध्यक्ष महोदया : कृपया शांत होकर अगर एक-एक माननीय सदस्य अपनी बात बताएंगे तो मुझे पता चलेगा कि क्या मामला है?

हू(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, मैं बहुत शांति से बताना चाहती हूँ कि मेरा प्रश्न काल स्थगन का नोटिस है।हू(व्यवधान) बुंदेलखंड दो राज्यों में बंटा हुआ है। उत्तर प्रदेश के 8 जिले और मध्य प्रदेश के 6 जिलों में हू(व्यवधान)

अध्यक्ष महोदया : मैं प्रश्न काल के बाद शून्य प्रहर में अपने-अपने मुद्दे उठाने के लिए सबको बोलने का अवसर दूंगी।

हू(व्यवधान)

श्रीमती सुषमा स्वराज : 3 साल से तत्कालीन कृषि मंत्री और तत्कालीन गृह मंत्री के साथ उनकी बैठकें हुई हैं। लेकिन केन्द्र सरकार ने एक फूटी कौड़ी बुंदेलखंड के विकास के लिए पिछले तीन वर्षों से नहीं दी है।हू(व्यवधान) बजट में से 500 करोड़ रुपये की राहत देने का काम इन्होंने किया।हू(व्यवधान)

अध्यक्ष महोदया : कृपया आप सब बैठ जाइए। शून्य प्रहर में सम्मानित सांसदगण इस पर बात कर लें।

हू(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी) : अध्यक्ष महोदया, यू.पी. विद्युत रिलायंस इंडस्ट्री में दादरी परियोजना में भारत सरकार द्वारा गैस नहीं दी जा रही है।हू(व्यवधान)

**11.02 hrs.**

*(At this stage, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table)*

...(व्यवधान)

अध्यक्ष महोदया : कृपया आप सभी मंत्री महोदय की बात सुन लीजिए।

...(व्यवधान)

**11.03 hrs.**

*(At this stage, Shri Dharmendra Yadav and some other hon. Members went back to their seats)*

**संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल):** महोदया, जब सुषमा जी अपनी बात कह रही थीं, हमारे समाजवादी पार्टी के साथी वेल में आ गए और उन्होंने कुछ और बात कहना शुरू कर दिया। उसके लिए तो मैंने कहा हुआ है कि मंत्री जी स्टेटमेंट करेंगे। उस दिन भी उन्होंने यह बात उठाई थी और आज उसके संबंध में स्टेटमेंट देने के लिए हमने कहा है।...(व्यवधान) फिर वही बात कहे जा रहे हैं।

**अध्यक्ष महोदया :** मुलायम सिंह जी, आज मंत्री महोदय इस पर अपना वक्तव्य देंगे। आपसे सुषमा स्वराज जी, मेरा यह निवेदन है और दारा सिंह चौहान जी, आपसे भी कि इस विषय को हम शून्य प्रहर में उठा लेंगे और आप उस पर अपनी बात उस समय कहिएगा।

...(व्यवधान)

**अध्यक्ष महोदया :** अभी प्रश्नकाल चलने दीजिए।

...(व्यवधान)

**श्रीमती सुषमा स्वराज:** एक इलाका जो दो राज्यों में बंटा हुआ है, उसके लिए एक केन्द्रीय विकास प्राधिकरण की स्थापना से साम्राज्यवाद की बू आती है।...(व्यवधान) दोनों राज्यों की सरहदें बनी हुई हैं, ...(व्यवधान)

**अध्यक्ष महोदया :** प्रश्नकाल चलने दीजिए।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 noon.

**11.04 hrs.**

*The Lok Sabha then adjourned till Twelve of the Clock.*



**12.00 hrs.**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Madam Speaker in the Chair)*

<b>PAPERS LAID ON THE TABLE</b>
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MADAM SPEAKER: Papers to be laid. Shri Kapil Sibal.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Department of Higher Education, Ministry of Human Resource Development for the year 2009-2010.

(Placed in Library, See No. LT 595/15/09)

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2009-2010.

(Placed in Library, See No. LT 596/15/09)

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to lay on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2009-2010.

(Placed in Library, See No. LT 597/15/09)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hooghly Dock and Port Engineers Limited and the Ministry of Shipping, Road Transport and Highways for the year 2009-2010.

(Placed in Library, See No. LT 598/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 599/15/09)

(3) A copy of the Ductile Iron Pressure Pipes and Fittings (Quality Control) Order, 2009 (Hindi and English versions) published in the Notification No. S.O. 1544(E) in Gazette of India dated the 25<sup>th</sup> June, 2009 issued under Section 14 of the Bureau of Indian Standards Act, 1986.

(Placed in Library, See No. LT 600/15/09)

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL

SIBAL): On behalf of Shrimati D. Purandeswari, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 601/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 602/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2007-2008.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 603/15/09)

(7) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2004-2005, together with Audit Report thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 604/15/09)

(9) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2005-2006, together with Audit Report thereon.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 605/15/09)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2007-2008.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 606/15/09)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2007-2008.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 607/15/09)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme) Jaipur, for the year 2005-2006, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme) Jaipur, for the year 2005-2006.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 608/15/09)

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme), Jaipur, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan and District Primary Education Programme), Jaipur, for the year 2006-2007.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 609/15/09)

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority Sikkim (Sarva Shiksha Abhiyan), Gangtok, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority Sikkim (Sarva Shiksha Abhiyan), Gangtok, for the year 2007-2008.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(Placed in Library, See No. LT 610/15/09)

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines University, Dhanbad, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian School of Mines University, Dhanbad, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines University, Dhanbad, for the year 2007-2008.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(Placed in Library, See No. LT 611/15/09)

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2007-2008.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(Placed in Library, See No. LT 612/15/09)

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2006-2007.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(Placed in Library, See No. LT 613/15/09)

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2007-2008, along with Audited Accounts.



(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2007-2008.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(Placed in Library, See No. LT 614/15/09)

(29) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2003-2004.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(Placed in Library, See No. LT 615/15/09)

(31) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2004-2005, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2004-2005.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(Placed in Library, See No. LT 616/15/09)

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2007-2008, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2007-2008.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(Placed in Library, See No. LT 617/15/09)

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2006-2007, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2006-2007.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(Placed in Library, See No. LT 618/15/09)

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2007-2008.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(Placed in Library, See No. LT 619/15/09)

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2002-2003.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(Placed in Library, See No. LT 620/15/09)

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2003-2004.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(Placed in Library, See No. LT 621/15/09)

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2004-2005 alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2004-2005.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(Placed in Library, See No. LT 622/15/09)

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2005-2006, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2005-2006.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(Placed in Library, See No. LT 623/15/09)

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2006-2007.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(Placed in Library, See No. LT 624/15/09)

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2007-2008.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(Placed in Library, See No. LT 625/15/09)

(51) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society, Patna, for the year 2006-2007.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(Placed in Library, See No. LT 626/15/09)

(53) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2007-2008.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(Placed in Library, See No. LT 627/15/09)

(55) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2002-2003, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme Andhra Pradesh, Hyderabad, for the year 2002-2003.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(Placed in Library, See No. LT 628/15/09)

(57) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2007-2008.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

(Placed in Library, See No. LT 629/15/09)

(59) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2007-2008.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

(Placed in Library, See No. LT 630/15/09)

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2007-2008.

(62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

(Placed in Library, See No. LT 631/15/09)

(63) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2007-2008.

(64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

(Placed in Library, See No. LT 632/15/09)

(65) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2007-2008, together with Audit Report thereon.

(66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(Placed in Library, See No. LT 633/15/09)

(67) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University Arunachal Pradesh, Itanagar, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University Arunachal Pradesh, Itanagar, for the year 2007-2008.

(68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

(Placed in Library, See No. LT 634/15/09)

(69) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2007-2008.

(70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

(Placed in Library, See No. LT 635/15/09)

(71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2006-2007.

(72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.

(Placed in Library, See No. LT 636/15/09)

(73) (i) A copy of the Annual Report (Hindi and English versions) of the Educational Consultants India Limited, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Educational Consultants India Limited, New Delhi, for the year 2007-2008.

(74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

(Placed in Library, See No. LT 637/15/09)

(75) A copy of the Central Universities (Removal of Difficulties) Order, 2009 (Hindi and English versions) published in the Notification No. S.O. 1604(E) in Gazette of India dated the 30<sup>th</sup> June, 2009 issued under sub-section (1) of Section 42 of the Central Universities Act, 2009.

(Placed in Library, See No. LT 638/15/09)

(76) A copy of the Notification No. IG/Admn(G)/Regulation 1/2008/1426 (Hindi and English versions) published in weekly Gazette of India dated the 13<sup>th</sup> December, 2008, making certain amendments in the paras 15 and 16 of the Regulations for Convocation at Indira Gandhi Open University Headquarters issued under Indira Gandhi Open University Act, 1985.

(Placed in Library, See No. LT 639/15/09)



(77) A copy of the First Statutes of the National Institutes of Technology (Hindi and English versions) published in the Notification No. G.S.R. 280(E) in Gazette of India dated the 23<sup>rd</sup> April, 2009 issued under sub-section (1) of Section 26 of the National Institutes of Technology Act, 2007.

(Placed in Library, See No. LT 640/15/09)

(78) A copy of the Notification No. S.O. 2666(E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> November, 2008 containing corrigendum to the Notification No. G.S.R. 488(E) dated 27<sup>th</sup> June, 2008 issued under the National Institutes of Technology Act, 2007.

(Placed in Library, See No. LT 641/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the year 2007-2008, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Backward Classes, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 642/15/09)

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**12.03 hrs.**

**STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in 196<sup>th</sup> Report of Standing Committee of Human Resource Development on University of Higher Education, pertaining to the Department of Higher Education, Ministry of Human Resources Development**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Madam, on behalf of Shrimati D. Purandeswari, I beg to lay the following Statement:

The 172<sup>nd</sup> Report of the Departmentally-related Parliamentary Standing Committee on Human Resource Development was presented to Rajya Sabha and laid on the Table of Lok Sabha on 22<sup>nd</sup> May, 2006.

2. The Department submitted its Action Taken Notes on the report. After examining it and hearing the Secretary (Higher Education) on 19<sup>th</sup> February, 2008, the hon. Committee submitted its 196<sup>th</sup> Report. The observations of the hon. Committee on the Action Taken Notes of the Ministry were examined in the Department of Higher Education, Ministry of Human Resource Development and the Action Taken Notes on the same were submitted to the hon. Committee. The status of implementation as on date are given below:

i) There is a proposal to launch New Scheme with Central - State funding for establishment of one model Degree College in each of the 374 identified Educationally Backward Districts having Gross Enrolment Ratio (GER) - lower than the national GER.

ii) In Technical Education Sector, 8 new Indian Institutes of Technology (IITs) have been established at Andhra Pradesh, Bihar, Rajasthan, Gujarat, Orissa, Punjab, Madhya Pradesh and Himachal Pradesh. Classes have been commenced in the first six new IITs from the academic session of 2008-09 and the remaining two from 2009-10. New Indian Institutes of Science & Educational Research (IISER) and School of Planning and Architecture (SPA) have been operationalised.

iii) A new Scheme namely, National Mission on Education through ICT has been launched in February, 2009.

iv) 15 new Central Universities have been established in all those States, except Goa, which did not have a Central University. Seven Indian Institutes of Management (IIMs) would be set up in Jharkhand, Chhattisgarh, Uttarakhand, Jammu & Kashmir, Tamil Nadu, Haryana and Rajasthan.

v) The Committee to Advise on Renovation and Rejuvenation of Higher Education constituted by the Government under the chairmanship of Prof. Yaspal has submitted its Report on 24<sup>th</sup> June, 2009. The Report is under consideration of the Government.

vi) The Central Government has proposed to introduce a scheme for providing interest subsidy on the loans taken by students belonging to economically backward for pursuing professional education in India under the above mentioned scheme. The details are being worked out.

3. The Department of Higher Education, Ministry of Human Resource Development is making sincere efforts to implement wherever feasible, the valuable recommendations of the hon. Committee in their true spirit.

4. I lay herewith the status of implementation of these recommendations on the Table of the House.

(Placed in Library, See No. LT 643/15/09)

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**12.04 hrs.****(ii) Supply of gas to power project at Dadri, District Gautam Budh Nagar, Uttar Pradesh**

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): Madam Speaker, on 29<sup>th</sup> July, 2009, hon. Member, Shri Mulayam Singhji raised some points in the House, including the issue of supply of gas to Dadri Plant in Uttar Pradesh, discrimination against Uttar Pradesh in matters of gas allocation, NTPC incurring losses and also that the Government had not taken up the matter in the hon. High Court of Bombay, while it has approached the hon. Supreme Court and, finally, Government's intervention in the appeal in the hon. Supreme Court in a case between two Companies.

श्री रेवती रमन सिंह (इलाहाबाद): माननीय मंत्री जी, आपकी आवाज नहीं आ रही है।...(व्यवधान)

श्री मुरली देवरा: मैं जोर से पढ़ देता हूँ।...(व्यवधान)

Madam Speaker, I would like to place the entire matter in a proper perspective on the floor of this august House. The reference, I presume, is to the allocation of gas from KG D-6 gas field.

MADAM SPEAKER: Hon. Minister, would you like to lay the Statement on the Table of the House?

... *(Interruptions)*

श्री मुलायम सिंह यादव (मैनपुरी): मंत्री महोदय को इसे पढ़ना होगा क्योंकि यह स्टेटमेंट है। पटल पर कैसे रख देंगे?...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आपके कहने पर स्टेटमेंट दे रहे हैं। आप शांत रहिए।


...(व्यवधान)

SHRI MURLI DEORA: According to the Production Sharing Contract (PSC) signed in 2000 between the Government and the Contractor, gas to be produced from KG D-6 fields is to be utilized in accordance with the Gas Utilization Policy to be approved by the Government. The Government has decided at the level of an Empowered Group of Ministers (EGoM) constituted in this regard, by way of a

Gas Utilization Policy, that out of the initial production, 15 mmscmd will go to existing urea plants, 18 mmscmd to existing power plants, 3 mmscmd to existing LPG plants and remaining 5 mmscmd for City Gas Distribution projects.

... (*Interruptions*)

SHRI ANANTHA VENKATARAMI REDDY (ANANTAPUR): What about the share of Andhra Pradesh?... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): It has nothing to do with Andhra Pradesh... (*Interruptions*) It t is a different matter. 

SHRI MURLI DEORA: The EGoM has further decided that, if any gas remains unutilized against this allocation, it will be allocated to existing gas-based steel plants and existing gas-based power plants, including captive power plants.

Madam, Speaker, the gas production began on 1<sup>st</sup> April 2009. Presently, around 31 mmscmd of gas is being produced. Within a year, it is expected to go up to 80 mmscmd. As far as power sector is concerned, 18 mmscmd has been allocated to various existing plants to improve their Plant Load Factor (PLF). It may be noted that no gas has been allocated to any plant, which is not existing or functional. I repeat, as far as NTPC is concerned, Government has been allocated gas to it. Out of 18 mmscmd for power sector, 2.67 mmscmd gas has been allocated to NTPC plants. Another 2.7 mmscmd has been allocated to RGPPL in which NTPC has 28 per cent stake. Gas is a scarce commodity and we would like to give gas to as many plants as possible. But, obviously, the first priority will be to supply gas to existing power plants, which are not operating at all or are operating sub-optimally because of non-availability of gas.

There has been no discrimination against Uttar Pradesh. I would like to place on record that the NTPC Plant in Dadri has been allocated 0.45 mmscmd of gas as it is covered under the criteria evolved by the EGoM. Out of a total of 15 existing gas-based urea plants in the whole country, five plants happen to be in Uttar Pradesh, namely, Aonla, Phulpur, Shahjahanpur, Babrala and Jagdishpur and

all of them have been given gas. All the five fertilizer plants in Uttar Pradesh have been given gas. Details of the allocations to power plants and fertilizer plants are placed at Annexe to my Statement.

As far as RNRL's Dadri power plant is concerned, the case was considered by the EGoM. This plant is neither installed nor functional. There are many other plants which are in the process of being set up in different parts of the country. The decision of EGoM dated 8.1.2009 in this regard says, and I quote:

“Subject to the availability of gas, necessary allocations from RIL's KG D-6 fields will be made to these projects in the pipeline, including Dadri power project, as and when they are ready to commence production. This will be without prejudice to the decision of the court cases.”

DR. K.S. RAO (ELURU): What about Andhra Pradesh?... (*Interruptions*)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, Speaker, this is not a fresh Statement about gas allocation. This is a Statement arising out of a reference which was made by a hon. Member, Shri Mulayam Singh Yadav. He is only responding to the points which Shri Mulayam Singh Yadav referred to on the floor of the House and if the hon. Members bring the entire Gas Distribution Policy, then it is not the scope of the Statement.

SHRI MURLI DEORA: Hence, the intention of the Government is very clear. We will allocate gas to Dadri plant subject to availability and that Dadri plant will be treated on the same footing as other similar plants placed under similar circumstances.

Madam Speaker, it is not correct to say that the Government did not present its case before the Honourable High Court of Bombay. The Government had intervened in the RIL-RNRL dispute in the Honourable Bombay High Court. The Government placed before the Honourable Court its submissions indicating its rights under the PSC, including *inter alia* the Gas Utilisation Policy. The Government requested the Honourable Court to lift the injunction on creation of

third party interests by RIL, which would enable RIL to supply gas to customers subject to Government policy. The plea of the Government was accepted and, as a result of the interim order, gas production has started and gas supply is being made to priority sectors as per the Gas Utilisation Policy approved by the EGoM. In the fertiliser sector, it is estimated that the supply of 15 mmscmd gas would result, on an annual basis, in saving of subsidy of Rs. 3000 crore. I repeat that it would save a subsidy of Rs. 3000 crore. I am happy to state that since the gas production started from 1<sup>st</sup> April, 2009, about 4000 MW of additional power is being generated as 18 mmscmd gas has been allotted to power sector. An additional about 25 mmscmd of gas needs to be supplied to the power sector to enable optimum operation of existing power plants and power plants to be commissioned in 2009-10, which would lead to additional generation of over 5000 MW of power. It needs to be mentioned that the present cost of assets, which are lying idle/underutilised in the power sector due to non-availability of gas prior to the commencement of KG D-6 production, is around Rs. 36,000 crore. Assets worth Rs. 36,000 crore are lying underutilised. Further, 3 mmscmd gas has been allotted to LPG sector, which would lead to an additional production of about one million tonne of LPG which is presently being imported in the country.

Madam Speaker, however, the final order dated 15.06.2009 of the Division Bench of the Honourable Bombay High Court has implications on the Government's rights to formulate and implement the Gas Utilisation policy under the Production Sharing Contract (PSC). Notwithstanding Government policies and the provisions of the PSC, the order observes that the provisions of the MoU are binding on the parties. The MoU, as per the judgement, provides that 12 mmscmd will be given to NTPC, 28 mmscmd will be given to RNRL and the remaining, at the option of ADAG, will be shared between RIL and RNRL in the ratio of 60:40. The MoU also stipulates that this share of gas will be applicable to gas not only from reserves of KG D-6 field, but also from other fields to be explored and operated by RIL, even consequent to future bidding by RIL. Under

the circumstances, it was necessary to file an SLP in the Honourable Supreme Court and accordingly, action has been taken. I would not like to dwell further on the subject, as the matter is sub judice.

Madam Speaker, we have nothing to do with the private dispute of two industries or individuals. However, we have everything to do with protecting the interests of the Government and public interest; this is our constitutional and legal obligation. We will make all endeavours to protect Government's legal rights to regulate the utilisation of gas and its allocation. ... *(Interruptions)*

MADAM SPEAKER: Item No. 9, Shri Kapil Sibal.

... *(Interruptions)*

MADAM SPEAKER: Please sit down.

... *(Interruptions)*

**12.14 hrs.**

*(At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.)*

... *(Interruptions)*

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**12.14 ½ hrs.**

**ELECTIONS TO COMMITTEES  
(i) Court of the University of Delhi**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): I beg to move:

“That in pursuance of statute 2(1)(xix) and (3) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of the University of Delhi, subject to the other provisions of the Statutes. The members so elected shall not be employees of the University of Delhi or of a recognized college of Institution of that University.”

MADAM SPEAKER: The question is:

“That in pursuance of statute 2(1)(xix) and (3) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of the University of Delhi, subject to the other provisions of the Statutes. The members so elected shall not be employees of the University of Delhi or of a recognized college of Institution of that University.”

*The motion was adopted.*



**12.15 hrs.**

**(ii) Council of Indian Institute of Science, Bangalore**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): I beg to move:

“That in pursuance of the clause 9 (1) (e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations, 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations.”

MADAM SPEAKER: The question is:

“That in pursuance of the clause 9 (1) (e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations, 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations.”

*The motion was adopted.*

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**12.16 hrs.****COMPANIES BILL, 2009\***

MADAM SPEAKER: Now, the House will take up introduction of Bills.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to companies.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to consolidate and amend the law relating to companies. ”

*The motion was adopted.*

SHRI SALMAN KHURSHEED: I introduce\*\* the Bill.

... (*Interruptions*)

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**12.17 hrs****INDIAN TRUSTS (AMENDMENT) BILL,2009\***

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Indian Trusts Act, 1882.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Trusts Act, 1882. ”

*The motion was adopted.*

SHRI PRANAB MUKHERJEE: I introduce the Bill.

... (*Interruptions*)

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 3.8.09

\*\* Introduced with the recommendation of the President.

**12.17 ½ hrs**

**SECURITIES AND EXCHANGE BOARD OF INDIA  
(AMENDMENT) BILL, 2009\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): I beg to move for leave to introduce a Bill further to amend the Securities and Exchange Board of India Act, 1992.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Securities and Exchange Board of India Act, 1992.”

*The motion was adopted.*

SHRI NAMO NARAIN MEENA: I introduce the Bill.

*... (Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

**12.18 hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 3.8.09

**14.00 hrs.**

(The Lok Sabha again met at Fourteenth of the clock)

(Mr. Deputy Speaker *in the Chair*)

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष महोदय, एक बहुत महत्वपूर्ण सवाल है। ... (व्यवधान)

उपाध्यक्ष महोदय : मैटर्स अंडर रूल 377 के बाद आपको मौका देते हैं।

... (व्यवधान)

उपाध्यक्ष महोदय : पेपर्स तो ले करने दें।

... (व्यवधान)

श्री मुलायम सिंह यादव : पहले मेरी बात सुन तो लीजिए। ... (व्यवधान)

**14.01 hrs****MATTERS UNDER RULE 377\***

उपाध्यक्ष महोदय : नियम 377 के अधीन मामले सभा पटल पर रखे जाते हैं।

...(व्यवधान)

**(i) Need to constitute a Central team for reviewing the BPL list in Gujarat**

श्री कुँवरजीभाई मोहनभाई बावलिया (राजकोट): गुजरात राज्य में बीपीएल बोर्ड धारकों की संख्या का सही आंकलन नहीं होने के कारण जिलों के ग्रामीणों को केन्द्र की योजनाओं का लाभ प्राप्त नहीं हो रहा है। राज्य सरकार द्वारा गरीबों की संख्या में कटौती करने के साथ कार्ड धारकों की संख्या बढ़ने के स्थान पर घटने का आंकलन किया जा रहा है। पिछले तीन वर्षों के दौरान गरीबों की संख्या में विशेष रूप से ग्रामीण क्षेत्र के जिलों में अत्यधिक वृद्धि हुई है तथा वास्तविक रूप से बीपीएल कार्ड धारकों की संख्या में वृद्धि होनी चाहिए, लेकिन राज्य सरकार द्वारा ऐसा कुछ नहीं किया गया है। इसलिए केन्द्र द्वारा इसके लिए सही बीपीएल कार्ड धारकों की संख्या का आंकलन करने हेतु एक केन्द्रीय टीम का गठन कर राज्य के ग्रामीण जिलों में गरीबों की संख्या तथा कार्ड बनाने हेतु गरीबों के हितों की रक्षा की जाए जिससे उन्हें केन्द्रीय योजनाओं का लाभ प्राप्त हो सके।

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\* Treated as laid on the Table

**(ii) Need to provide financial help under Agricultural Crop Insurance Scheme to farmers of Porbandar and Junagarh districts in Gujarat whose crops have been damaged due to heavy rains**

श्री विठ्ठलभाई हंसराजभाई रादड़िया (पोरबंदर): मेरे संसदीय क्षेत्र पोरबंदर के अंतर्गत पोरबन्दर एवं जूनागढ़ जिलों में अत्यंत बारिश होने से किसानों की करोड़ों रुपये की फसल नष्ट हो गई है एवं पशु मारे गये हैं जिसके कारण इन क्षेत्रों के किसानों की आर्थिक स्थिति बहुत ही दयनीय हो गई है और किसानों के बीज भी समाप्त हो गये हैं। इसलिए इन क्षेत्रों के किसानों को तत्काल राहत पहुंचाने के लिए कृषि फसल बीमा योजना के अंतर्गत किसानों को तत्काल भुगतान किया जाये। यह भी खेद की बात है कि गत दो सालों के दौरान कृषि फसल योजना का भुगतान अभी तक नहीं हुआ है, उनका भुगतान भी किया जाये।

सदन के माध्यम से अनुरोध है कि कृषि फसल बीमा योजना के अंतर्गत मेरे संसदीय क्षेत्र पोरबंदर के अंतर्गत पोरबन्दर एवं जूनागढ़ के किसानों को कृषि फसल बीमा योजना के अंतर्गत भुगतान किया जाए।

**(iii) Need to open a Kendriya Vidyalaya in Nalgonda district, Andhra Pradesh**

SHRI GUTHA SUKHENDER REDDY (NALGONDA): Nalgonda in Andhra Pradesh is the district headquarters and many employees are working in Central Government departments like Railways, Excise, Insurance, BSNL and Postal Departments. In view of the necessity to start a Kendriya Vidyalaya at Nalgonda, the district Administration immediately agreed and came forward to provide temporary accommodation to start the School in this academic year (2009-2010) and gave land for construction of permanent building. The Chief Minister of Andhra Pradesh on his recent visit to Delhi has represented this matter with the Union Government. I would like to request the Minister for Human Resource Development to make the Kendriya Vidyalaya at Nalgonda immediately functional during this academic year itself.

**(iv) Need to give adequate compensation to the farmers whose crops have been damaged by elephants in Chamarajanagar district, Karnataka**

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): The Chamarajanagar district with an area of 5,699 Sq. Kms has Forests spread over 2,756 Sq. Kms (49% as against the State average of 19%). Reserved Forest area of the district is spread over in 1,512 Sq. Kms. The farmers of this district are facing problems due to the elephants straying into farmlands adjacent to Forest and destroying their standing crops. These elephants create havoc. To make things worse, farmers erect illegal electric wire fence around their holdings to protect their crops and elephants which enter the area get electrocuted.

A total of 525 cases have been registered by the Forest Department related to cattle death and crop loss in the year 2009-10. The Forest Department has taken steps to disburse a total of Rs. 11.29 lakh compensation to the farmers. Of the received 794 applications seeking compensation, 735 applications were cleared for disbursal of compensation of Rs. 13.96 lakhs. Though the Forest Department reports have ascertained that 12 elephants died due to natural reasons in the year 2009-10, there were media reports that nearly 6 elephants died due to electrocution. Only open person died due to elephant-attack.



**(v) Need to clear the huge deposit of silt in Farrakka Barrage**

SHRI ADHIR CHOWDHURY (BAHARAMPUR): The Farrakka Barrage Project is considered as one of the temples of Modern India which was commissioned in the year 1975. It was intended to regulate the flow of waters of river Bhagirathi in order to maintain the navigability and to supply the adequate water to keep Kolkata Port alive.

But now the glory of Farrakka Barrage Project has started fading. When it was commissioned the depth of water right at the project was 75 feet which now got reduced to miserable 14 ft if not less. The reason for reduction of depth is huge siltation that has been depositing since its commissioning. As a consequence of which half of the lock-gates of Farrakka Barrage Project have been rendered in-operational. I am afraid that if the siltation continues to be allowed it may cause major disaster.

Hence, my submission to the Union Government is to initiate desiltation programme as early as possible to restore its depth.

**(vi) Need to set up a Mega cluster for development of leather industry in Faizabad district, Uttar Pradesh**

**डॉ. निर्मल खत्री (फ़ैजाबाद):** अल्पसंख्यक क्षेत्रों में विभिन्न कुटीर उद्योगों जैसे हैण्डलूम, कालीन उद्योग, पीतल का काम आदि को सरकारी सहायता व उद्योगों के विकास के संदर्भ में देश के कई स्थानों पर क्लस्टर बनाने की पिछले वर्षों में सरकार ने योजना बनाई थी।

जूता उद्योग जिसमें उत्पसंख्यक बहुत बड़ी तादात में लगा है, के संदर्भ में कोई भी मेगा क्लस्टर योजना अभी तक नहीं बनी है। उत्तर प्रदेश में आगरा के बाद फ़ैजाबाद जो कि मेरे लोकसभा क्षेत्र का मुख्यालय है, में हजारों की तादाद में जूता निर्माण कारोबार से अल्पसंख्यक जुड़े हैं।

जूता उद्योग को प्रोत्साहन व सहायता पहुंचाने के उद्देश्य से जनपद फ़ैजाबाद में मेगा क्लस्टर योजना को बनवाने का कष्ट करें ताकि यहां के कारीगरों को कच्चा माल व अपने माल को बेचने की मंडी स्थानीय स्तर पर मिल सके। इस हेतु सरकार प्रयास करें।

**(vii) Need to set up a Central Medical Research Centre at Nagpur and upgrade other existing hospitals in Nagpur**

SHRI VILAS MUTTEMVAR (NAGPUR): Nagpur is bustling with increased activities in all fields but has not been provided with effective and adequate medical facilities inspite of the fact that it is progressing both economically and industrially. Nagpur is the most centralized place and has the potential to become one of the India's fastest growing cities with top-most medical facilities. Therefore, people not only from Vidarbha but also from the adjoining States like Andhra Pradesh, Chhattisgarh and Madhya Pradesh are coming to Nagpur for their medical requirements. This has put a great strain on the only Super Speciality hospital i.e. Mahatma Gandhi Government Medical College & Hospital. This is now being upgraded to the level of AIIMS with the Central Financial Assistance of Rs. 125 crore. To meet the medical requirements of 28 Million population of Vidarbha and 40 lakhs people of Nagpur besides the people from adjoining States, it is absolutely necessary for the enhancement of existing medical facilities at Nagpur. Though the Government have plenty of land but owing to lack of funds it has not been possible to create additional medical facilities. In view of the centrality of the place, it would also be appropriate to set up Central Medical Research Centre at Nagpur. Meanwhile, I would urge upon the Government to provide the required funds for the immediate upgradation of the other Government hospital also viz. the Indira Gandhi Medical College & Hospital (Mayo Hospital) to a Super Speciality Hospital apart from the Mahatma Gandhi Government Medical College and Hospital and also to set up a Central Medical Research Centre at Nagpur.

**(viii) Need to provide drinking water and sanitation facilities in Churu Parliamentary Constituency, Rajasthan under Urban Infrastructure Development Scheme for Small and Medium Towns**

श्री राम सिंह कस्वां (चुरु): भारत सरकार द्वारा दिसम्बर 2005 लघु एवं मध्यम श्रेणी के कस्बों व शहरों के आधारभूत ढांचे के विकास हेतु यू. आई. डी. एस. एम. टी. कार्यक्रम शुरू किया गया है। इस कार्यक्रम के तहत कस्बों व शहरों में आधारभूत ढांचे को चरणबद्ध तरीके से विकसित किया जाना लक्षित है। उक्त योजना 2005-2006 से शुरू होकर 7 वर्षों के लिए है। कार्यक्रम के तहत 80 प्रतिशत धनराशि भारत सरकार, 10 प्रतिशत धनराशि राज्य सरकार व शेष 10 प्रतिशत की व्यवस्था नोडल एजेन्सी/क्रियान्वयन एजेन्सी के द्वारा की जानी है। उक्त योजना में जल प्रदाय व सेनीटेशन के कार्यों को उच्च प्राथमिकता दी जानी है। मेरे संसदीय क्षेत्र के कस्बा राजगढ़, रतनगढ़, सरदारशहर, तारानगर, नौहर, भादश जहां पेयजल का विकट संकट है, वहां सेनीटेशन के कार्यों की भी अत्यन्त आवश्यकता है। इन्हें इस योजना के तहत जोड़ा जाना अत्यन्त आवश्यक है। उक्त योजना के अन्तर्गत राजस्थान के काफी शहरों को जोड़ने का कार्य चल रहा है, लेकिन योजनान्तर्गत राशि का आवंटन सीमित होने के कारण मेरे क्षेत्र के उक्त शहरों/कस्बों का शामिल नहीं किया गया है, जबकि इन शहरों को शामिल किया जाना अत्यन्त आवश्यक है। राजगढ़ शहर, जिला चुरु का तो प्लान भी तैयार हो चुका था।

मेरा सरकार से अनुरोध है कि उपरोक्त स्थिति को देखते हुए यह आवश्यक है कि यू. आई. डी. एस. एम. टी. के तहत जलप्रदाय व सेनीटेशन संबंधी कार्यों के लिए आवंटित राशि में बढोतरी की जाये, जिससे उक्त शहरों व राजस्थान के अन्य शहरों की स्वीकृति जारी की जा सके।

**(ix) Need to set up FCI godowns for storage of foodgrains in Bihar**

**श्रीमती रमा देवी (शिवहर):** भारत में फूड कारपोरेशन ऑफ इंडिया (एफ0सी0आई) का जहां भी क्रय केन्द्र है उसमें प्रायः गोदाम नहीं है जिससे किसान विवश होकर सरकारी मूल्य से काफी कम मूल्य पर अनाज बिचौलिये के हाथों बेच देते हैं। ऐसी ही स्थिति बिहार राज्य के जिलों की है, उदाहरणस्वरूप शिवहर, पूर्वी चम्पारण, सीतामढ़ी आदि जिलों में किसानों की मांग के अनुरूप एफ0सी.आई0 का क्रय केन्द्र नहीं है तथा जहां क्रय केन्द्र हैं भी तो वहां गोदाम नहीं है जिससे किसान अन्य केन्द्रों पर अनाज विक्रय हेतु काफी दूरी तय करके जाते हैं तथा क्रय केन्द्रों पर काफी दिनों तक इंतजार करने के उपरांत बेच पाते हैं या कम मूल्य पर बिचौलियों को दे देते हैं। क्या इसके लिए सरकार किसानों के हित में मांग के अनुसार क्रय केन्द्र खोलने के साथ-साथ गोदाम का निर्माण करना चाहेगी जिससे कि किसानों का शोषण बन्द हो सके तथा उनके अनाज का सही मूल्य मिल सके।

**(x) Need to look into the problems being faced by the opium growers and opium industry**

SHRI DUSHYANT SINGH (JHALAWAR): Opium farmers are really being affected due to Opium policy. I urge the Government to assist the farmers in the following ways: -

- (1) The farmers should get 20 acre of pattas. Currently they are getting only 10 acres.
- (2) The Minimum Quantity Yield should be reduced.
- (3) The farmers should get better remunerative prices for their produce.
- (4) The cases under Narcotic Drugs & Psychotropic Substances Act against innocent farmers should be looked into and there should be changes in the law.
- (5) The stocks in the Ghazipur & Neemuch factory should be looked into & excess stocks should be exported.
- (6) In the future, Government should consider setting up the factories where the produce of Opium should be transformed into Codeine Sulphate & Morphine salts with the help of government factories in the Pharma field.

I hope the Government considers the demand.

**(xi) Need for four-laning of NH 92 and construction of bridges on the Highway across river Kawari, Chambal and Yamuna**

**श्री अशोक अर्गल (भिंड):** राष्ट्रीय राजमार्ग संख्या 92 ग्वालियार-भिण्ड-इटावा जो कि महत्वपूर्ण मार्ग है। उक्त मार्ग पर वाहनों का आवागमन बहुत अधिक है। उक्त मार्ग अभी चार लेन का नहीं है। उक्त मार्ग पर क्वारी, चम्बल, यमुना नदियों के ब्रिज भी सिंगल हैं, जिससे वाहनों से बहुत अधिक दुर्घटनाएँ एवं जाम लगते रहते हैं। मैं चाहता हूँ कि केन्द्र सरकार उक्त मार्ग को चार लेन एवं नदियों पर पुल बनाये।

**(xii) Need to construct bridges over Ramganga and Kunda rivers connecting Palia and Bedijor in Hardoi Parliamentary Constituency, Uttar Pradesh**

**श्रीमती उषा वर्मा (हरदोई):** मैं आपके माध्यम से सरकार का ध्यान अपने क्षेत्र हरदोई लोक सभा क्षेत्र की ओर आकर्षित करना चाहती हूँ। मेरे हरदोई लोक सभा में, सवायजपुर विधान सभा का क्षेत्र, जो कि पांच नदियों गंगा, रामगंगा, कुण्डा नीलम और गर्गा से घिरा हुआ क्षेत्र है। रामगंगा और कुण्डा नदी के पास लगभग सात ग्राम पंचायतें और चालीस मजरे हैं, वहाँ के ग्रामीण लोगों का कार्य हरपालपुर ब्लाक से होता है, लेकिन रामगंगा और कुण्डा नदी पर पुल न होने के कारण लोगों को हरपालपुर ब्लाक तक आने के लिए लगभग नब्बे कि.मी. की दूरी तय करनी होती है और हरदोई मुख्यालय पर आने के लिए वाया फर्रुखाबाद 120 कि.मी. की दूरी तय करनी होती है। पलिया से बेडीजोर मार्ग पर रामगंगा और कुण्डा नदी पर पुल बन जाने से उन गांवों की दूरी हरपालपुर ब्लाक के लिए मात्र 10 कि.मी. रह जायेगी और हरदोई मुख्यालय पर आने के लिए मात्र 45 कि.मी. की दूरी तय करनी होगी।

अतः मेरी भारत सरकार से मांग है कि जनहित में पलिया से बेडीजोर मार्ग पर रामगंगा और कुण्डा नदी पर शीघ्र ही पुल का निर्माण करने की कृपा करें।

**(xiii) Need to re-open Railway Bridge at railway crossing 83A in Ambedkar Nagar Parliamentary Constituency, Uttar Pradesh**

**श्री राकेश पाण्डेय (अम्बेडकर नगर):** आपके माध्यम से सदन को सूचित करना है कि मेरे लोक सभा क्षेत्र अम्बेडकर नगर में मुख्यालय अकबरपुर रेलवे समपार सं. 83ए ऊपरिगामी सेतु बनने के उपरांत बंद कर दिया गया है जबकि समपार से ही बच्चों के कई विद्यालय, श्री गांधी आश्रम आदि स्थित है। रेलवे क्रॉसिंग बंद होने से बहुत असुविधा होती है।

आपके माध्यम से मा0 रेल मंत्री जी से अकबरपुर 83ए समपार जनहित में खोलने की कार्यवाही सुनिश्चित करने की कृपा करें।

**(xiv) Need to set up a Doordarshan Kendra at Harnataud in West Champaran district of Bihar**

**श्री बैद्यनाथ प्रसाद महतो (बाल्मीकिनगर):** बिहार प्रांत के पं0 चम्पारण जिलान्तर्गत हरनाटॉड में राष्ट्रीय दूरदर्शन केन्द्र का प्रसारण केन्द्र नहीं रहने के कारण बाल्मीकि नगर के भारू एवं उरॉव जाति के आदिवासी बाहुल्य आबादी को राष्ट्रीय एवं अंतर्राष्ट्रीय स्तर पर समाचार को जानने में काफी दिक्कतों का सामना करना पड़ता है।

इसलिए मैं केन्द्र सरकार से मांग करता हूं कि जनहित में हरनाटॉड में एक राष्ट्रीय दूरदर्शन का प्रसारण केन्द्र शुरू किया जाये।



**(xv) Need to give financial assistance to the Government of Tamil Nadu for the farm loans waived by the State Government**

SHRI A.K.S. VIJAYAN (NAGAPATTINAM): For the first time in the history of independent India fulfilling the promise made to the people, the Government of Tamil Nadu announced and waived the cooperative farm credit extended to the Agriculturalist of Tamil Nadu. Union Government too announced nationwide farm loan waiver in last year's Budget. So, the Government of Tamil Nadu wanted at least a part of the loan waiver amount it had paid to the farmers in the state. An amount due by the end of March in the year 2006 to the tune of about Rupees 3000 crore was sought as financial assistance from the Centre. But the Union Government had written to Government of Tamil Nadu that the cooperative loan waiver was outside the scope of the Centre's Farm-Credit Waiver Scheme. Tamil Nadu has again requested the Centre to provide atleast Rupees Seventy one crores as eligible financial assistance. This was against the loan waiver Tamil Nadu had already paid to the tune of Rupees Nine crore to the burdened farming community of the State. The Union Government is yet to extend this financial assistance to Tamil Nadu. Hence, I urge upon the Union Finance Minister to consider paying this money as reimbursement for a welfare scheme aimed at benefiting farmers to Tamil Nadu who had taken loans from cooperatives.

**(xvi) Need to release a postal stamp in honour of Vaikuntam Swamikal, a great social reformer of Kerala**

SHRI A. SAMPATH (ATTINGAL): This is the 150<sup>th</sup> anniversary of the ‘Channar Revolt’ in the erstwhile princely state of Travancore which later formed a part of Kerala. Before 1859, the women belonging to backward communities were not permitted to wear upper clothing to cover their bodies and any jewellery. It was philosophers and social leaders like Vaikuntam Swamikal who led them in their social struggle and freedom in the Southern parts of present day Tamil Nadu and Kerala. The Royal Proclamation of the 26<sup>th</sup> July, 1859 and subsequent reforms have paved the way for equality of people irrespective of caste and religion.

I, therefore, request the Government of India to issue a postal stamp in honour of Vaikuntam Swamikal in the 150<sup>th</sup> anniversary of the ‘Channar Revolt’.

**(xvii) Need for gauge conversion of railway line on Daitari-Banspani section in Orissa besides introduction of a superfast train from Delhi to Bhubaneswar**

श्री यशवंत लागुरी (क्योंझर): 2008-2009 के रेल बजट में बांसपानी-देतारी-तुंमका-जखपुर रेल प्रखण्ड पर रेल दोहरीकरण का कार्य किये जाने की स्वीकृति दी गई थी, परन्तु खेद के साथ सदन को सूचित करना पड़ रहा है कि अभी तक इस कार्य को आरंभ नहीं किया गया है। यह क्षेत्र आदिवासी बाहुल्य है, जहां पर लोगों के पास सस्ते परिवहन के साधन नहीं हैं। देतारी से बांसपानी के बीच एक ही पैसेंजर रेल सेवा है, परन्तु इस रेल प्रखंड से आयरन और कच्चा माल पाराद्वीप एवं हल्दिया भेजा जाता है। इस प्रखंड में मालगाड़ी खूब चलती है, परन्तु आदिवासी लोगों के लिए एक ही पैसेंजर सेवा है। साथ ही देवझर से बादामपहाड़ तक अगर नई लाईन बिछा दी जाये तो हल्दिया को जाने वाली मालगाड़ी एवं धमारा पोर्टस के लिए माल ढोने में कम समय पर अपनी दूरी तय कर लेगी।

सदन के माध्यम से अनुरोध है कि देतारी-बांसपानी रेल प्रखंड का दोहरीकरण का कार्य आदिवासी विकास को ध्यान में रख कर प्राथमिकता के साथ किया जाये एवं इस रेल प्रखंड से दिल्ली एवं भुवनेश्वर तक के लिए सीधी द्रुतगति की रेल सेवा चलाई जाये।

**(xviii) Need to upgrade Annal Gandhi Memorial Government Hospital, Tiruchirappalli in Tamil Nadu with a view to bring it at par with All India Institute of Medical Sciences**

SHRI P. KUMAR (TIRUCHIRAPPALLI): Tiruchirappalli my Parliamentary Constituency is situated on the banks of river Cauvery and is in the centre of Tamil Nadu State with 35 lakhs population. It is connecting the state through 8 State highways and four National Highways. The neighbouring districts of Tiruchirappalli are Karur, Perambalur, Pudukottai, Dindigul and Ariyalur. The Rock Fort Temple, Srirangam Temple and Samayapuram Mariamman temples are some of the famous pilgrim centres due to which the floating population is on an increase. It is a place highly prone for natural calamities also. The Annal Gandhi Memorial Government Hospital is in my constituency and there is no expansion of building and staff strength since 1997. I, therefore, request the Union Government to allocate necessary funds for the upgradation of Annal Gandhi Memorial Government Hospital, Tiruchirappalli with a view to make it a Super Speciality Hospital at par with the All India Institute of Medical Sciences.

**(xix) Need to set up a Trauma Centre at Gajraula in Amroha Parliamentary Constituency, Uttar Pradesh**

**श्री देवेन्द्र नागपाल (अमरोहा):** मैं आपके माध्यम से माननीय स्वास्थ्य मंत्री जी, भारत सरकार का ध्यान मेरे लोक सभा क्षेत्र अमरोहा में पड़ने वाले नेशनल हाईवे- 24 पर यातायात के द्वारा आकस्मिक दुर्घटनाओं को दृष्टिगत रखते हुए ट्रामा सेंटर न होने पर आकर्षित करना चाहता हूं।

मेरे लोक सभा क्षेत्र अमरोहा में नगर गजरौला से होकर जाने वाला नेशनल हाईवे-24 अति व्यस्त मार्ग है। नगर गजरौला से 50-50 कि०मी० दूरी पर आकस्मिक दुर्घटना को दृष्टिगत रखते हुए इस मार्ग पर त्वरित स्वास्थ्य लाभ हेतु कोई भी हास्पिटल नहीं है, जो कि स्वास्थ्य संबंधी निदान हेतु सक्षम हो। उक्त राजमार्ग पर दुर्भाग्यवश प्रतिवर्ष हजारों की संख्या में लोग दुर्घटनाग्रस्त होने पर व समय से इलाज नहीं मिलने के कारण मौत के काल में चले जाते हैं जो कि अत्यंत दुर्भाग्यपूर्ण व निराशाजनक है।

मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करता हूं कि मेरे लोक सभा क्षेत्र में स्थित नगर गजरौला में ट्रामा सेंटर तत्काल प्रभाव से बनवाने की कृपा करें।

**(xx) Need to make provision of funds for Disaster Management Agencies and Tasks**

DR. KIRODI LAL MEENA (DAUSA): Section 48 of the Disaster Management Act 2005, provides for disaster response and disaster mitigation funds to be established at state and district level but there is no light thrown on the manner of constitution of these funds and their sources. The respective share of Central and State Government has not been specified nor is there any explanation on the status of Calamity Relief Fund after creation of such funds.

The DM act, 2005 poses many responsibilities on the State Government, but the mechanism of finance has not been spelt out. To carry out the multi-dimensional and integrated task spelled out in the DM Act, State Governments require suitable financial assistance.

The Ministry of Home Affairs, Government of India is, therefore, requested to consider making provision for funds in its policy guidelines itself.

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उपाध्यक्ष महोदय : एक मिनट कृपया आप शांत रहें।

... (व्यवधान)

**14.01 ½ hrs.**

*(At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table)*

उपाध्यक्ष महोदय : आप कृपया सीट पर जाएँ।

... (व्यवधान)

उपाध्यक्ष महोदय : एक मिनट सुनिये, मंत्री जी क्या बोल रहे हैं।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, on Friday, viz., 31<sup>st</sup> July, 2009, our friends from the Trinamool Congress were assured that they would be given the opportunity to raise a very important matter in the Zero Hour. So, please give them a chance. ... (*Interruptions*)

उपाध्यक्ष महोदय : मंत्री जी को तो कुछ बोलने दीजिए। संसदीय कार्य मंत्री जी को तो बोलने दीजिए।

... (व्यवधान)

श्री रेवती रमन सिंह (इलाहाबाद): एक दो सवाल पूछने दीजिए। ... (व्यवधान)

उपाध्यक्ष महोदय : ठीक है, उसको करते हैं। पहले मंत्री जी को तो बोलने दीजिए। वे कुछ बोलना चाहते हैं।

... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): मिनिस्टर के वक्तव्य के बाद कुछ प्रश्न पूछना चाहते थे... (व्यवधान)

उपाध्यक्ष महोदय : मंत्री जी क्या बोलना चाहते हैं वह तो सुन लें।

... (व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): उपाध्यक्ष महोदय, नियम 193 के तहत महंगाई पर चर्चा होनी है। इसलिए मेरा आपसे विनम्र निवेदन है कि आप मुलायम सिंह जी को दो सवाल पूछ लेने दीजिए ताकि हम महंगाई पर चर्चा कर सकें। ... (व्यवधान) उपाध्यक्ष जी, बुंदेलखंड का सवाल जो हमने सुबह उठाया था, उसमें राज्य

सभा में सरकार की तरफ से आश्वासन आया है। मैं चाहूँगी कि संसदीय कार्य मंत्री यहाँ भी हमें आश्वासन दें ताकि वह विषय भी समाप्त हो जाए। फिर हम महंगाई पर चर्चा कर सकते हैं। ... (व्यवधान)

**उपाध्यक्ष महोदय :** आप बैठ जाइए।

... (व्यवधान)

**उपाध्यक्ष महोदय :** सदस्य बोल रहे हैं, बोलने का अधिकार तो है न उनको?

... (व्यवधान)

**उपाध्यक्ष महोदय :** मुलायम सिंह जी, आप सीधा सीधा सवाल पूछिये, भाषण नहीं कीजिए।

... (व्यवधान)

**श्री मुलायम सिंह यादव** आप सदन को व्यवस्थित करिये। ... (व्यवधान)

**उपाध्यक्ष महोदय :** मुलायम सिंह जी, आप सीधा सीधा सवाल पूछिये, भाषण नहीं दीजिए।

... (व्यवधान)

**श्री मुलायम सिंह यादव :** उपाध्यक्ष महोदय, यह बहुत महत्वपूर्ण सवाल है। बिजली का संकट है और बिजली के बिना देश का विकास नहीं हो सकता है।

**उपाध्यक्ष महोदय :** आप सीधे प्रश्न पूछिए। बिजली का तो मामला है ही।

**श्री मुलायम सिंह यादव :** यही तो मामला है।

उपाध्यक्ष महोदय, मंत्री जी ने जो बयान दिया था, उस पर मुझे बोलना था, लेकिन क्यों नहीं बोलने दिया गया, यह मुझे पता नहीं है? सत्ता पक्ष की तरफ से नहीं बोलने दिया गया। मैं केवल बोल सकता था, लेकिन मुझे बोलने नहीं दिया गया। अभी पेट्रोलियम मंत्री जी ने जो बयान दिया था, उसका कोई मतलब नहीं है। असली तथ्यों को छिपाने की कोशिश की गयी है। सच्चाई यह है कि आज पेट्रोलियम मंत्री ने ...

\*... (व्यवधान)

**उपाध्यक्ष महोदय :** आप प्रश्न पूछिए। यह तो डिटेल हो गयी, इसमें बहुत समय चला जाएगा।

... (व्यवधान)



**श्री मुलायम सिंह यादव** उपाध्यक्ष महोदय, जब यूपी में हमारी सरकार थी, तब दादरी में 3750 मेगावाट बिजली पैदा करने वाला प्लांट, जो केवल उत्तर प्रदेश ही नहीं, दिल्ली, हरियाणा, राजस्थान और पूरे उत्तर भारत में बिजली की समस्या का समाधान करने का एक प्लान था, लेकिन उसे लगने नहीं दिया गया। सरकार ने गैस नहीं दी।... (व्यवधान)

**उपाध्यक्ष महोदय** : मुलायम जी, मैं आपसे पहले भी कह चुका हूँ कि आप सीधे प्रश्न पूछिए। बिजली की जरूरत है, यह ठीक है।

... (व्यवधान)

**श्री मुलायम सिंह यादव** : उपाध्यक्ष महोदय, इतना महत्वपूर्ण सवाल है और हम आपसे केवल पांच मिनट ही तो मांग रहे हैं।

उपाध्यक्ष महोदय, मंत्री जी ने जो बयान दिया है, उसमें दुर्भाग्य की बात यह है कि 12 सौ करोड़ रुपये अतिरिक्त एनटीपीसी को देने होंगे। इससे एनटीपीसी को घाटा होगा।

**उपाध्यक्ष महोदय** : मुलायम सिंह जी, आप तो बहुत पुराने सदस्य हैं और इस बात को जानते हैं कि मंत्री जी के बयान पर चर्चा नहीं होती है।

**श्री मुलायम सिंह यादव** : इसके बदले में एक उद्योगपति को तीस हजार से पचास हजार करोड़ रुपये का मुनाफा करवाया जाएगा। ... \* इसलिए मैं आपसे कहना चाहता हूँ कि नेता सदन हमारी बात को मानें, यह मुद्दा शांत नहीं होगा। इस पर मंत्री जी से इस्तीफा लिया जाना चाहिए। मैं पेट्रोलियम मंत्री का इस्तीफा मांगता हूँ। ...\*... (व्यवधान)

**उपाध्यक्ष महोदय** : यह रिकार्ड में नहीं जाएगा।

... (व्यवधान)

**श्री मुलायम सिंह यादव** : यदि नेता सदन नहीं मानते हैं तो इससे आपकी सरकार की बदनामी होगी। ...

\*... (व्यवधान)

**उपाध्यक्ष महोदय** : यह रिकार्ड में नहीं जाएगा।

... (व्यवधान)

**संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल)**: What is this? यह उनकी वकालत कर रहे हैं... (व्यवधान)

**श्री मुलायम सिंह यादव :** यह असत्य है। हमें भाइयों के झगड़े से कोई मतलब नहीं है। हमें बिजली चाहिए।... (व्यवधान)

**उपाध्यक्ष महोदय :** श्री बासुदेव आचार्य, आप 193 पर बोलिए।

... (व्यवधान)

**उपाध्यक्ष महोदय :** बासुदेव आचार्य जी, आप बोलिए। इनका रिकार्ड में नहीं जा रहा है।

... (व्यवधान)

**उपाध्यक्ष महोदय :** आपका समय समाप्त हो गया है।

... (व्यवधान)

**श्री मुलायम सिंह यादव :** उपाध्यक्ष महोदय, मुझे दो मिनट नहीं, तीन मिनट दीजिए।... (व्यवधान)

**उपाध्यक्ष महोदय :** अब और समय नहीं मिलेगा, आपका समय समाप्त हो गया है।

... (व्यवधान)

**उपाध्यक्ष महोदय :** आपका रिकार्ड में नहीं जाएगा।

... (व्यवधान) \*

**उपाध्यक्ष महोदय :** मुलायम सिंह जी, आपका अब कुछ भी रिकार्ड में नहीं जाएगा।

... (व्यवधान)

**उपाध्यक्ष महोदय :** आप बैठ जाइए।

... (व्यवधान)

**उपाध्यक्ष महोदय :** आचार्य जी, आप 193 पर बोलिए। सिर्फ आचार्य जी की बात ही रिकार्ड में जाएगी।

**14.11 hrs.****DISCUSSION UNDER RULE 193****Rise in prices of essential commodities**

SHRI BASU DEB ACHARIA (BANKURA): Sir, the most cruel attack is being mounted on *Aam Aadmi* because of continuing rise in the prices of almost all essential commodities... (*Interruptions*) The Government is callous and casual towards the people of this country... (*Interruptions*)

Sir, neither the hon. Finance Minister in his Budget Speech and while replying to the discussion on Budget... (*Interruptions*) nor the Minister of Food and Civil Supplies while replying... (*Interruptions*) to the debate on the Demands for Grants relating to the Ministry of Food and Civil Supplies... (*Interruptions*) have mentioned about this urgent problem of the people of our country... (*Interruptions*)

Now, the Government is happy because the inflation is negative... (*Interruptions*) Sir, they do not want discussion on price rise... (*Interruptions*)

श्री मुलायम सिंह यादव (मेनपुरी): हमारी बात नहीं सुनी जा रही है, इसलिए हम सदन का बहिष्कार करते हैं।

**14.12 hrs.**

*(Shri Mulayam Singh Yadav and some other hon. Members then left the House)*

SHRI BASU DEB ACHARIA : Sir, the Government is happy that the inflation is negative... (*Interruptions*) The Consumer Price Index is 10 per cent... (*Interruptions*) Sir, they do not want discussion on price rise... (*Interruptions*)

MR DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.00p.m.

**14.14 hrs.**

*The Lok Sabha then adjourned till Fifteen  
of the Clock.*

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**15.00 hrs.**

*The Lok Sabha re-assembled at Fifteen of the Clock.*

(Mr. Deputy Speaker in the Chair)

... (व्यवधान)

**श्री संजय निरुपम (मुम्बई उत्तर):** उपाध्यक्ष महोदय, मेरा पाइंट ऑफ आर्डर रूल 372 के अन्तर्गत यह है कि ... (व्यवधान)

**उपाध्यक्ष महोदय :** अभी सदन की कार्यवाही शुरू भी नहीं हुई है और आप पाइंट ऑफ आर्डर उठा रहे हैं। पहले सदन की कार्यवाही प्रारम्भ होने दीजिए।

**श्रीमती सुषमा स्वराज :** अभी तो हाउस शुरू भी नहीं हुआ, तो पाइंट ऑफ आर्डर किस बात का है। अभी तो हाउस शुरू होना है।

**श्री संजय निरुपम :** महोदय, आप अगर अनुमति दें, तो मैं अपना पाइंट ऑफ आर्डर सदन में रखूँ। ... (व्यवधान)

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**15.01 hrs.**

**DISCUSSION UNDER RULE 193**

**Rise in prices of essential commodities -- contd.**

उपाध्यक्ष महोदय : नियम 193 के अधीन चर्चा।

श्री बसुदेव आचार्य।

...(व्यवधान)

SHRI BASU DEB ACHARIA (BANKURA): Mr. Deputy-Speaker, Sir, the prices of all the essential commodities are going up, and *aam aadmi* is being affected...

(Interruptions)

उपाध्यक्ष महोदय : आप लोगों में से एक माननीय सदस्य को बोलने के लिए मैं अवसर दूंगा, लेकिन पहले आप अपने-अपने स्थान पर जाकर बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : आप लोग अपने स्थान पर बैठिए। हाउस चलने दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय : कृपया एक आदमी बोलिए। कृपया बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : आप लोग बैठ जाइए। आप में से एक आदमी बोले। कुछ सुनाई नहीं दे रहा है। आप लोग पहले अपने-अपने स्थान पर जाकर बैठ जाइए। जब आप लोग बैठेंगे, तभी तो मैं एक आदमी को बोलने के लिए अनुमति दूंगा।

...(व्यवधान)

उपाध्यक्ष महोदय : पीछे आप लोग क्यों खड़े हैं। बैठ जाइए.

...(व्यवधान)

उपाध्यक्ष महोदय : केवल श्री सुदीप बन्दोपाध्याय बोलेंगे।

...(व्यवधान)

उपाध्यक्ष महोदय : सिर्फ श्री सुदीप बन्दोपाध्याय की बात रिकॉर्ड पर जाएगी।

...(व्यवधान)

**उपाध्यक्ष महोदय :** आपसे निवेदन है कि आप बैठ जाएं। पहले उनकी बात सुन तो लेने दीजिए कि वे क्या कहना चाहते हैं।

... (व्यवधान)

**SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR):** Mr. Deputy-Speaker, Sir, I know that law and order is a State Subject. But when the minorities, the Scheduled Castes, the Scheduled Tribes, and women are killed and butchered, then it becomes a Central Subject. The Central Government cannot remain a mute spectator. The Central Government should intervene and rise to the occasion. ... *(Interruptions)*

**उपाध्यक्ष महोदय :** आपका मैटर हो गया। अब आप बैठ जाइए। Please sit down.

... (व्यवधान)

**SHRI SUDIP BANDYOPADHYAY :** Their Party people are killing the minorities, the Scheduled Castes and Scheduled Tribes. ... *(Interruptions)*

**उपाध्यक्ष महोदय :** आप बैठ जाइए। आपका मैटर हो गया।

... (व्यवधान)

**उपाध्यक्ष महोदय :** आप बैठ जाइए। आपने आपनी बात रख दी है।

... (व्यवधान)

**उपाध्यक्ष महोदय :** श्री सुदीप बन्दोपाध्याय की बात अब रिकॉर्ड पर नहीं जाएगी।

*(Interruptions) ... \**

**उपाध्यक्ष महोदय :** आप बैठ जाइए। आपकी बात रिकॉर्ड पर नहीं जा रही है।

... (व्यवधान)

**उपाध्यक्ष महोदय :** अब सिर्फ श्री बसुदेव आचार्य जी का भाषण रिकॉर्ड पर जाएगा।

... (व्यवधान)

**SHRI BASU DEB ACHARIA :** Mr. Deputy-Speaker, Sir, Parliament should not be converted into a State Assembly. ... *(Interruptions)* This matter should not be allowed to be raised here. It should not go on record. ... *(Interruptions)* I have given a notice of privilege.... *(Interruptions)*

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\* Not recorded

DR. RAM CHANDRA DOME (BOLPUR): Mr. Deputy-Speaker, Sir, how can you allow him to raise a State matter here?... (*Interruptions*)

उपाध्यक्ष महोदय : आप, अपने आदमी को बोलने दीजिए। आप बैठ जाइए।

... (व्यवधान)

उपाध्यक्ष महोदय : आप बैठ जाइये। आपकी बात हो गई। आपकी बात रिकार्ड में नहीं जा रही है, आप बैठ जाइये। श्री बसुदेव आचार्य।

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA : Sir, the severe attack on the livelihood of the common man, *aam aadmi*, is the rise in the prices of almost all the essential commodities. ... (*Interruptions*)

उपाध्यक्ष महोदय : मैंने इनको बुलाया है। श्री बसुदेव आचार्य जी बोल रहे हैं। सिर्फ इनकी बात रिकार्ड पर जाएगी।

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA : The Government has no concern towards the suffering of the people of our country. ... (*Interruptions*)

उपाध्यक्ष महोदय : आपकी पार्टी के माननीय सदस्य बोल रहे हैं, आप बैठ जाइये। आप लोग बैठ जाइये।

... (व्यवधान)

SHRI BASU DEB ACHARIA : The casual attitude of the Government is quite clear. ... (*Interruptions*) In the reply of the Finance Minister to the debate on the General Budget and in the reply of the Minister of Agriculture and Minister of Consumer Affairs, Food and Public Distribution to the discussion on the Demands for Grants relating to the Ministry of Food and Civil Supplies, not a single word on the sufferings of the people was there. ... (*Interruptions*)

उपाध्यक्ष महोदय : आप बैठ जाइये। सिर्फ उनकी बात रिकार्ड पर जाएगी और किसी की नहीं जाएगी।

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA : The Government is happy to state that for the first time the Wholesale Price Index inflation is negative. ... (*Interruptions*)

उपाध्यक्ष महोदय : कृपया बैठ जाइये। आपकी बात हो गई। आपकी बात रिकार्ड में नहीं जा रही है। आप कृपया बैठ जाइये।

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA : The Government never refers to the Consumer Price Index; the Consumer Price Index inflation is 10 per cent today and it is increasing month by month. ... (*Interruptions*)

उपाध्यक्ष महोदय : रिकार्ड में सिर्फ इनकी बात जाएगी। इसके बाद आपका ही नाम है, आप बैठ जाइये।

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA : The Wholesale Price Index inflation is showing negative because of the faulty formula that is being adopted by the Ministry; it is because the weightage of essential commodities is only 20 per cent whereas the weightage of non-essential commodities is 80 per cent. As the weightage of essential commodities is only 20 per cent in the Wholesale Price Index, it does not show the real picture in regard to the price rise of all the essential commodities. ... (*Interruptions*)

उपाध्यक्ष महोदय : आप लोग बैठ जाइये। इनके बाद आपका ही नाम है, आप इनके बाद बोलिएगा।

... (व्यवधान)

SHRI BASU DEB ACHARIA : Sir, there has been a massive increase in the prices of all the essential commodities including cereals, pulse, vegetables and others by nearly 50 per cent to 100 per cent. ... (*Interruptions*) Within the last one month, the increase in the price of the essential commodities is to an extent of 30 per cent to 50 per cent. ... (*Interruptions*)

उपाध्यक्ष महोदय : आप बैठ जाइये। आपकी बात हो गई। आपने अपनी बात बोल दी है। आप बैठ जाइये।

... (व्यवधान)




SHRI BASU DEB ACHARIA : Sir, *arhar daal* is the poor man's food. It was sold at Rs. 70/- per kilogram last month. ... (*Interruptions*) The price of *arhar daal* has increased to Rs. 90/- per kilogram in a month. ... (*Interruptions*) The prices of almost all pulses are increasing. *Moong daal* is now being sold at Rs.64/- to Rs.70/- per kilogram.

*Chana daal*, is being sold at Rs. 50 per kilogram. One kilogram of mustard oil is being sold at Rs.80. Groundnut oil is being sold at Rs. 122 per kilogram. Salt is also being sold at Rs. 12 per kilogram...(*Interruptions*)

उपाध्यक्ष महोदय : आप लोग कृपया बैठ जाइए।

...(व्यवधान)

SHRI BASU DEB ACHARIA :  Sugar is being sold at Rs. 40 per kilogram in Delhi. Because of vagaries of monsoon, fear of fall in the production of food grains and cereals is compounding the situation... (*Interruptions*)

उपाध्यक्ष महोदय : ये महंगाई पर बोल रहे हैं।

...(व्यवधान)

SHRI BASU DEB ACHARIA : Prices of common vegetables like potato and other vegetables are shooting up like anything... (*Interruptions*)

उपाध्यक्ष महोदय : कृपया बैठ जाइए। उनको बोलने दीजिए।

...(व्यवधान)

SHRI BASU DEB ACHARIA : Not a single vegetable is available at less than Rs. 20 a kilogram. Potato is being sold here at Rs. 20 to Rs. 25 per kilogram in Delhi.... (*Interruptions*)

उपाध्यक्ष महोदय : आप रूलिंग पार्टी के हैं, आप लोग बैठ जाइए। सदन शांति से चलने दीजिए।

...(व्यवधान)

SHRI BASU DEB ACHARIA : About 77 per cent population is dependent at Rs. 20 daily... (*Interruptions*)

उपाध्यक्ष महोदय : आप बैठ जाइए। वह अपनी बात कह रहे हैं। आप लगातार क्यों बोल रहे हैं? आप बैठ जाइए।

...(व्यवधान)

SHRI BASU DEB ACHARIA : They have to spend a larger percentage of money than they receive as a wage on food items... (*Interruptions*)

उपाध्यक्ष महोदय : आप बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : आप बाद में बोलिएगा। इनको पहले बोलने दीजिए। दोनों एक साथ कैसे बोलेंगे?

...(व्यवधान)

SHRI BASU DEB ACHARIA : You would realize that they call the common man as the *aam admi*. But the Government has no concern for the plight of the common people of our country... (*Interruptions*)

उपाध्यक्ष महोदय : आपकी बात रिकार्ड में नहीं जा रही है। आप क्यों बोल रहे हैं? आप बाद में बोलिएगा।

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA : The increase in the prices is also because of delay in monsoon... (*Interruptions*)

Sir, the delayed monsoon has made reduction in paddy plantation in 13.66 lakh hectare. This is 50 per cent less than the cultivation of paddy last year. The two States like Punjab and Haryana have virtually a shortfall in 2.7 lakh hectare... (*Interruptions*)

उपाध्यक्ष महोदय : आप लोग बैठ जाइए। माननीय सदस्य अपनी बात कह रहे हैं। आप बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : आप लोग बैठ जाइए। हम सरकार पर दबाव नहीं डाल सकते। वह आपकी बात सुन रहे हैं। वह क्या करेंगे, उसे वह जानें। आपकी बात उन्होंने सुन ली है।

...(व्यवधान)

SHRI BASU DEB ACHARIA : If the Government does not take concrete measures, we are afraid, next year the condition of the people would be deteriorated. The prices of food grains would rise abnormally.


As far as cereals are concerned, there is a reduction in production of nearly 53 per cent considering shortfall in terms of plantation... (*Interruptions*) In case of *bajra*, sowing has taken place only in a few acres of land, which is not even eight per cent of 2008 figures... (*Interruptions*)

उपाध्यक्ष महोदय : आप लोग बैठ जाइए।

...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): उपाध्यक्ष महोदय, हाउस आर्डर में नहीं है। आप पहले हाउस को आर्डर में कीजिए।...(व्यवधान)

उपाध्यक्ष महोदय : हम इनसे आग्रह ही कर रहे हैं कि हाउस को आर्डर में रखिए।

 ... (व्यवधान)

SHRI BASU DEB ACHARIA : And, similar things happened with *jowar* and maize.... (*Interruptions*)

उपाध्यक्ष महोदय : श्री बसुदेव आचार्य के अलावा और किसी की बात रिकार्ड में नहीं जाएगी।

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA: The situation will be further worsened if the Government does not come forward to restrain and control the rising prices of essential commodities.... (*Interruptions*)

उपाध्यक्ष महोदय : माननीय सदस्य भाषण दे रहे हैं और आप शोर कर रहे हैं, यह ठीक बात नहीं है।

...(व्यवधान)

SHRI BASU DEB ACHARIA : Unless there is a firm intervention by the Government, which is lacking, the *aam aadmi* cannot be protected from further erosion of their livelihood condition.... (*Interruptions*)

उपाध्यक्ष महोदय : माननीय सदस्य बोल रहे हैं, आप लोग बैठ जाइए।

... (व्यवधान)

SHRI BASU DEB ACHARIA : The UPA-II Government, unfortunately, has not so far taken any decisive action on this front.... (*Interruptions*)

What is required is this... (*Interruptions*)

**15.17 hrs.**

*(At this stage, Shri Shafiqur Rahman Barq and some other hon. Members came and stood on the floor near the Table)*

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow the 4<sup>th</sup> August, 2009 at 11 a.m.

**15.19 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 4, 2009/Sravana 13, 1931 (Saka).*

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